

DIVISION BENCH

ITEM NO. 103

NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ

CP (IB) No. 294/ALD/2018

CORAM:

1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)
2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26<sup>th</sup> September,  
2022, 2:30 pm

NAME OF THE COMPANY	M/S TV 18 BROADCAST LIMITED V/S MAHARANA INFRASTRUCTURE AND PROFESSIONAL SERVICES LIMITED
UNDER SECTION	9 IBC

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Chandan sharma alongwith Sh. Ajay Kumar Mishra, Advs.

: *For the operational creditor*

*Respondent Ex-parte v.o.d. 12/08/2021*

**ORDER**

A date is requested by Ld. Counsel for the petitioner for filing written submissions. The same be filed within two weeks by serving an advance copy to the other side. Learned counsel is also directed to send the hard copy of the written submissions to the Registry of NCLT, Chandigarh Bench one week before the next date of hearing so that effective proceedings can be taken on the next date of hearing.

Let the matter be listed on 29<sup>th</sup> November, 2022.

—Sd—

(Subrata Kumar Dash)  
Member (Technical)

—Sd—

(Harnam Singh Thakur)  
Member (Judicial)

26<sup>th</sup> September, 2022

Kumud Narayan  
(PS)